

ITEM NO.13

COURT NO.4

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

MISCELLANEOUS APPLICATION..... Diary No(s).13992/2023

(Arising out of impugned final judgment and order dated 20-07-2012  
in C.A. No.3401/2003 passed by the Supreme Court Of India)

SUPREME COURT BAR ASSOCIATION

Petitioner(s)

VERSUS

B.D. KAUSHIK

Respondent(s)

(IA No. 82106/2023 - APPLICATION FOR PERMISSION, IA No. 69113/2023  
- CLARIFICATION/DIRECTION, IA No. 69115/2023 - EXEMPTION FROM  
FILING PAPER BOOKS, IA No. 67662/2024 - INTERVENTION APPLICATION,  
IA No. 55359/2024 - MODIFICATION OF COURT ORDER, IA No. 67665/2024  
- PERMISSION TO APPEAR AND ARGUE IN PERSON)

WITH

Diary No(s).16882/2024 (XIV-A)

(IA No.90377/2024 - APPROPRIATE ORDERS/DIRECTIONS)

Diary No(s).17011/2024 (XIV-A)

(IA No. 90603/2024 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 15-07-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Pravin H. Parekh, Sr. Adv.  
Ms. Kumud Lata Das, AOR  
Mr. V. S. Mishra, Adv.  
Mr. Aman Anand, Adv.  
Ms. Pooja Rathore, Adv.  
Ms. Annwasha Deb, Adv.  
Mr. Bibhuti Krishna, Adv.  
Mr. Om Prakash, Adv.  
Mr. Krishna, Adv.  
Ms. Rubina Jawed, Adv.  
  
Mr. Vikas Singh, Sr. Adv.  
Ms. Deepeika Kalia, Adv.  
Mr. Nitin Saluja, AOR  
Mr. Keshav Khandelwal, Adv.  
Ms. Vasudha Singh, Adv.  
  
Mr. Parmanand Pandey, AOR  
Mr. Birendra Kumar Choudhary, Adv.  
Mr. Arun Kumar, Adv.  
Mr. Utkarsh Pandey, Adv.

Mr. Kartikay Sharma, Adv.

Mr. Milind Kumar, AOR  
Mr. Shivaji M. Jadhav, AOR

Mr. Kapil Sibal, Sr. Adv.  
Ms. Rachana Shrivastava, Sr. Adv.  
Mr. Arijit Prasad, Sr. Adv.  
Mr. Vikrant Yadav, Adv.  
Dr. Sandeep Singh, Adv.  
Ms. Sasmita Tripathi, Adv.  
Mr. Susheel Tomar, Adv.  
Mr. Vikas Bansal, Adv.  
Ms. Nandini Gupta, Adv.  
Mr. Mukesh Kumar Singh, Adv.  
Mr. Shashank Shekhar, AOR  
Mr. Anil C Nishani, Adv.  
Ms. MG Yogamaya, Adv.  
Ms. Rachana Gandhi, Adv.  
Ms. Monika, Adv.

For Respondent(s) Mr. Dinesh Kumar Garg, AOR

for intervenor Ms. K.R. Chitra, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Diary No.13992/2023

1. I.A. No.117722/2024 is dismissed as having become infructuous.
2. Application (I.A. No.117932/2024) for impleadment is allowed as an interim order. Applicant is permitted to be impleaded as party respondent. Cause title be amended accordingly.

Diary No.13992/2023 & Diary No.17011/2024

3. Post these matters on 13.08.2024.

Diary No(s).16882/2024

4. Since the elections of the Supreme Court Bar Association have been already held, the prayer in this application has become infructuous.
5. The miscellaneous application is dismissed as having become infructuous.

(ARJUN BISHT)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR